<u>Court No. - 21</u>

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 3031 of 2023

Petitioner :- Navya Kesarwani And 5 Others **Respondent :-** State Of U.P. And 3 Others **Counsel for Petitioner :-** In Person **Counsel for Respondent :-** C.S.C.

<u>Hon'ble Manoj Kumar Gupta, Acting Chief Justice</u> <u>Hon'ble Kshitij Shailendra, J.</u>

1. The petitioners are law students studying in different colleges. During their internship, they claim to have conducted a survey to find out whether the guidelines framed by the Supreme Court in **Laxmi vs. Union of India and others,** (2014) 4 S.C.C. 427 to prevent acid attacks are being followed or not. According to their report, they were able to purchase acid from the shopkeepers over the counter. They were not found maintaining any log-register containing address of the person to whom it is sold. They have also not asked for IDs of the petitioners at the time of sale of acid bottles to them.

2. Shri Manish Goyal, Additional Advocate General appearing for the State prays for and is granted time to file affidavit of officer, not below the rank of Deputy/Special Secretary, giving a complete picture as regards the steps, if any, taken by the State to prevent acid attacks and whether the guidelines framed in **Laxmi** (supra) are being complied with.

3. List as fresh on 23.01.2024 showing the name of Shri Prabal Pratap, Advocate as counsel for the petitioners.

(Kshitij Shailendra, J.) (Manoj Kumar Gupta, A.C.J.)

Order Date :- 9.1.2024 Mukesh Pal